श्री इमरान प्रतापगढ़ीः सर, दो मिनट का समय दे दीजिए।...(व्यवधान)...

MR. CHAIRMAN: Against the rules, not even a second. Within the rules, I can moderate the time. The question is:

That leave be granted to withdraw a Bill to provide for the Eviction of unauthorized occupants from waqf properties and for matters connected therewith or incidental thereto.

The motion was adopted.

SHRI KIREN RIJIJU: Sir, I withdraw the Bill.

MOTION UNDER RULE 117

MR. CHAIRMAN: Now, Shri Kiren Rijiju to move a Motion under Rule 117 of the Rules of Procedure and Conduct of Business in the Council of States.

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, I move:

That the debate on the Constitution (Amendment) Bill, 2022, (Amendment of Article 16), by Shri Javed Ali Khan, and the discussion be adjourned for a day allotted for the Private Member's Legislative Business (Bills) during the next Session of the Rajya Sabha.

The question was put and the motion was adopted.

GOVERNMENT BILLS - (Contd.)

The Jammu and Kashmir Appropriation (No.3) Bill, 2024 The Appropriation (No.2) Bill, 2024

&

The Finance (No.2) Bill, 2024

MR. CHAIRMAN: Now, hon. Finance Minister, Smt. Nirmala Sitharama, to reply to the combined discussion on the Jammu and Kashmir Appropriation (No.3) Bill, 2024,